

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 215 OF 2018,**  
**APPEAL NO. 232 OF 2018 & IA NO. 1126 OF 2018 AND**  
**APPEAL NO. 383 OF 2018 & IA NOS. 1848 OF 2018 &**  
**IA NOS. 117, 255 & 1207 OF 2019**

**Dated: 6<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Indian Wind Turbine Manufacturers Association** .... **Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. P.R. Kovilan  
Mr. K.J. Parthasarathy  
Ms. Geetha Kovilan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Mr. G. Umapathy  
Mr. S. Vallinayagam for R-2

**ORDER**

Interim Order granted earlier in these matters is extended till next date of hearing.

Meanwhile, we direct respondents to file memo, if any, regarding adoption of reply already filed by them in one matter for other matters.

List these matters for hearing on **12.09.2019**, as agreed by learned counsel for both the parties.

**(Ravindra Kumar Verma)**  
**Technical Member**

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**(Justice Manjula Chellur)**  
**Chairperson**